

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**32. IA 351/2024 in C.P. (IB)-518(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

**NAME OF THE PARTIES:-** **Anil Kashi Drolia**  
**IN THE MATTER OF**  
**Bank of Maharashtra**  
**V/s**  
**Mr. Vivek Bobade Personal Guarantor**  
**Of M/S Decofurn Multiprojects Private**  
**Limited**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Manoj Kumar Mishra a/w Rahul Darji appeared for the Resolution Professional, Counsel, Raina Birla appeared for the Petitioner and Counsel, Aashray Chaudhary appeared for the Personal Guarantor. Perusal of the record reveals that despite sufficient time has been given since 17.01.2024, no reply/objection has been filed on behalf of the Personal Guarantor against the report of the RP. No further time is required to be granted to file reply/objection on behalf of the Personal Guarantor, therefore, right to file reply/objection is forfeited. List this matter for final hearing on **17.05.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**